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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
Order reserved on: 22.07.2014

**ORIGINAL APPLICATION NO. 060-00293 of 2014
Chandigarh, this the 25th day of July, 2014**

**CORAM: HON'BLE MS. RAJWANT SANDHU, MEMBER (A)
HON'BLE DR. BRAHM A. AGRAWAL, MEMBER (J)**

MES No. 503587 Manjit Singh son of Shri Jeon Singh, Supervisor
B/S, R/o New Abadi, Akalgarh, Halwara, Distt. Ludhiana (Punjab).

BY ADVOCATE: SHRI SHAILENDRA SHARMA ...APPLICANT

VERSUS

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. The Engineer-in-Chief, Ministry of Defence, Army HQ, DHQ PO ,New Delhi.
3. The Chief Engineer, Western Command, Chandimandir.
4. The Chief Engineer Jalandhar Zone, Jalandhar.
5. Commander Works Engineer, Ferozepur.
6. Garrison Engineer, Near Jagraon Bridge, Ludhiana.

...RESPONDENTS

BY ADVOCATE: MS. JYOTI CHAUDHARY

B

ORDER**HON'BLE DR. BRAHM A. AGRAWAL, MEMBER(J):-**

Transfer of the applicant, a Supervisor B/S, from Ludhiana to Jalandhar is under challenge in the instant O.A. and the applicant prays that Annexures A-2 and A-5 issued in this connection be quashed. The applicant further prays that the respondent no. 4 be directed to post him at a place of his choice, i.e., Halwara, vide his request letter dated 11.03.2014 (Annexure A-4). The date of the applicant's retirement is 31.01.2017, i.e., less than three years from now.

2. It is contended on behalf of the respondents that the order dated 09.09.2013 (Annexure A-2) is an order of posting under Local Turnover (LTO) and not a transfer as such, and as for the request letter dated 11.03.2014 (Annexure A-4) for last leg posting at Halwara, the same is under consideration.

3. It is interesting to note that through the order dated 20.09.2013 (Annexure A-3), the move date, initially given as 20.09.2013 (vide Annexure A-2), has been changed to 31.12.2013, i.e., just three years one month prior to the date of the retirement.

4. In the facts and circumstances of this case, we are of the view that the instant O.A. should be disposed of with a direction to the respondents to duly consider and take a view on the request letter of the applicant dated 11.03.2014 (Annexure A-4) and pass a speaking order within 4 weeks from the date of receipt of copy of this Order.

5. The O.A. is disposed of with the above direction. No costs.

B. A. Agarwal
(DR. BRAHM A. AGRAWAL)
MEMBER(J)

Rajwant Sandhu
(RAJWANT SANDHU)
MEMBER(A)

Dated: 25.07.2014

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